

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-90/ND/2018

In the matter of :

Sunrise Infrabuild (P) Ltd

....PETITIONER

SECTION :

Under Section 252

Order delivered on 30.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Arveena Sharma, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

:Ms. Lakshmi Gurung, Standing
Counsel Income tax Department with
Mr. Onkar Singh

ORDER

Learned Counsel for the petitioner is present and moves this petition. Pursuant to the service of notice of this petition/appeal to the Respondent ROC, Ld. Company Prosecutor is present and seeks some time to file reply/observations.

In relation to the Income tax Department, Ld. Standing Counsel appearing for Income tax Department represents that a copy is yet to be served to the Income tax Department as well as to the Standing Counsel. Taking into consideration the said representation, let a copy of the petition/appeal be served on the Income tax Department as well as the Ld. Standing Counsel appearing for IT Department within one week. Both these statutory authorities shall file their reply/observations within 10 days thereafter.

List on 28.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjt